

**GOVERNMENT OF INDIA
COMMUNICATIONS
LOK SABHA**

UNSTARRED QUESTION NO:3936
ANSWERED ON:10.08.2016
Exchange of Services by Telecom Operators
Rao Shri Konakalla Narayana

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether agreement between private telecom operators for exchange of services need to be updated in stock market;
- (b) if so, the details thereof;
- (c) whether any NOC has been given in this regard to any telecom operator and if so, the details thereof;
- (d) whether these deals have been updated in the stock market;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)

- (a) No Madam. As per the terms and conditions of license granted under Section 4 of Indian Telegraph Act, 1885 for operation of telecom services, it is not mandatory to update the agreement between private telecom operators for exchange of services in stock market.
- (b) to (f) Not applicable in view of the (a) above.
